



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 121
CP No. (IB)- 13/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

Arun Bhardwaj Prop. M/s A3M Contracts

...Operational Creditor

Versus

Aksh Optfibre Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

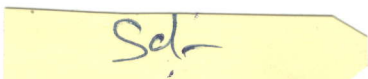
Present Through Video Conferencing: -

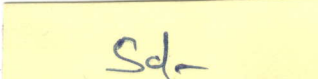
For the Operational Creditor : Sanyam Khetarpal, Adv.
Prakriti Anand, Adv.

For the Corporate Debtor : Abhishek Kumar, Adv.

ORDER

Heard Mr. Sanyam Khetarpal, Adv. along with Ms. Prakriti Anand, Adv. appearing on behalf of Petitioner/Operational Creditor and Mr. Abhishek Kumar, Adv. appearing for the Respondent/Corporate Debtor. It is submitted by learned counsel appearing for the Petitioner/Operational Creditor that matter has been amicably settled between the parties and the petitioner has already moved an application for withdrawal of the petition along with settlement agreement. In view of the submissions CP No. (IB)- 13/9/JPR/2022 is dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

November 22, 2022